

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

(THIS THE 9TH DAY OF MARCH, 2011)

HON'BLE DR.K.B.S. RAJAN, MEMBER (J)
HON'BLE MR. D.C.LAKHA, MEMBER (A)

Original Application No. 202 of 2007
(U/S 19, Administrative Tribunal Act, 1985)

P.H. Maurya, S/o Resident of village and P.O. Mathura Nagar, Tola Madhwapur, District Maharajganj, Presently posted as Art Teacher, Jawahar Navodaya Vidyalaya, Kasia, District Kushinagar.

..... **Applicant**

Present for Applicant: Shri S. Narain, Advocate

Vs.

1. Union of India through Secretary, Ministry of Human Resources Development, Department of Education, New Delhi.
2. Director/Commissioner, Navodayalay Samiti, Indira Gandhi Stadium, Indra Pas the Estate, New Delhi.
3. Deputy Director/Deputy Commissioner, Navodaya Vidyalaya, Samiti Regional Officer, Lucknow U.P.
4. Principal, Jawahar Navodaya Vidyalaya, Kasia, Kushinagar.

..... **Respondents**

Present for Respondents: Shri N. P. Singh, Advocate

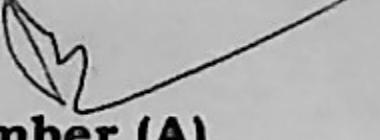
ORDER

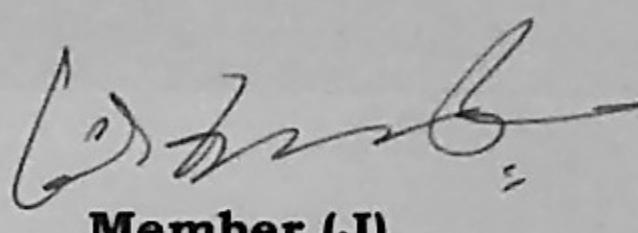
(Delivered by Hon. Dr. K.B.S. Rajan, Member-J)

Heard Mr. S. Narain, learned counsel for the applicant and Mr. N. P. Singh, learned counsel for the respondents.

2. Learned counsel for the Applicant states that he has no instruction from his client since long. Accordingly, for want of instruction to the counsel, this case is liable to be dismissed. Mr. N.P. Singh, learned counsel for the respondents has no objection.

3. O.A. is dismissed for want of instruction.


Member (A)


Member (J)

Shashi